GOVERNMENT OF INDIA MINISTRY OF COAL

LOK SABHA UNSTARRED QUESTION NO.1381 TO BE ANSWERED ON 09.03.2017

Sacking of Employees from Sohagpur Coal Mine

1381. SHRI BHAIRON PRASAD MISHRA:

Will the Minister of COAL be pleased to state:

- (a) whether the Government has received any complaint regarding sacking of some employees from Sohagpur coal mine by levelling false allegations;
- (b) if so, the details thereof and the action taken by the Government in this regard; and
- (c) the time by which those employees are likely to be reinstated, if the allegations levelled against them are proved wrong?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER, NEW AND RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)

- (a) to (b) Coal India Limited has informed that complaints were received against five employees of Sohagpur Area that they have obtained employment by submitting fraudulent documents. The charges levelled in the complaints against these officials were enquired into as per rules of the Company. The charges levelled against them were proved in the departmental enquiry in which they had participated. All the five employees were dismissed from the services of the company on the basis of findings of the departmental enquiry.
- (c) The dismissed employees have filed Writ Petitions before the Hon'ble High Court, Jabalpur. Hence the matter is sub-judice.
